

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 207/98

Monday, this the 9th day of February, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Molly.T.V.
Pulickledath House,
Kumaramangalam.P.O.
Thodupuzha.

- Applicant

By Advocate Mr PC Sebastian

Vs

1. The Sub Divisional Inspector of Post Offices,
Thodupuzha Sub Division,
Thodupuzha.P.O. 685 584.

2. The Postmaster General,
Central Region,
Kochi-682 016. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 9.2.98 the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

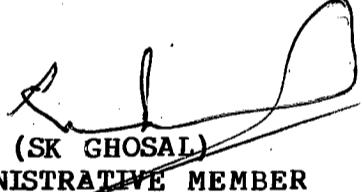
The applicant is an aspirant for selection and appointment to the post of Extra Departmental Delivery Agent(EDDA), Manakadu Post Office. The applicant has filed this application praying for a declaration that she is entitled to be considered for selection and appointment to the post of EDDA, Manakadu Post Office, though her name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDDA, Manakadu Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the respondents to consider the candidature of applicant also valid for selection and appointment to the post of EDDA, Manakadu Post Office, though her name may not be sponsored by the Employment Exchange. No costs.

4. Learned counsel for the respondents undertakes to inform the respondents of this order forthwith.

Dated, the 9th February, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

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